

4.
MA 1431/2010
MA 1432/2010
CA 198/2002
01.06.2010

Present: Ms.Priyanka Bhardwaj for Ms.Jai Shree, counsel for applicant.

Upon going through the application it is seen that in MA 1431/2010 it is stated that the Tribunal gave directions for re-engagement if any services of the casual labourer to perform intermittent work is required but there is no such direction in the Tribunal's order. The Tribunal had in fact asked the respondents to consider the claim of the applicant for temporary status and directed them not to dispense with their services till they take a decision. The learned counsel submits that there are some mistakes in the application and as per her instructions applicant's services have been dispensed with after the order was passed by the Tribunal which was in violation of the Tribunal's directions. She, however, submits that the applicant would need to be contacted for asking correct position. The application for condonation of delay does not indicate any cause that could be seriously considered to allow the delay of nearly 8 ½ years. The learned counsel seeks permission to withdraw these MA with liberty to approach the respondents appropriately. Dismissed as withdrawn with liberty.



(N.D. Dayal)
Member (A)